

decision within 6 weeks from the date of receipt of the proposal in this Ministry.

### **Kaiga Atomic Power Plant**

3100. SHRI C.P. MUDALA GIRI-YAPPA:

SHRI V. KRISHNA RAO:

Will the PRIME MINISTER be pleased to state:

(a) the progress made so far in setting up the Kaiga Atomic Power Plant in Karnataka;

(b) the financial allocation made in the Eighth Plan for this plant; and

(c) by what time the plant would start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE & TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) Setting up of site infrastructural facilities, main plant civil works and manufacture as well as part deliveries of major equipment of the Kaiga Atomic Power Plant (Units-1&2)

with a capacity of 2X235 MWe are in progress.

(b) The financial allocation in the Eighth Five Year Plan for the above plant has not yet been finalised.

(c) The target dates for achieving criticality are June 1995 for Unit-1 and December 1985 for Unit-2 and commencement of commercial power operation in a period of six months after achieving criticality.

### **Unauthorised Construction in Kanpur Cantonment Area**

3101. SHRI V. SREENIVASAPRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether large scale unauthorised construction in the Cantonment area, Kanpur, have been going on; and

(b) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) and (b): 50 unauthorised constructions have been noticed in the Cantonment area, Kanpur, during the year 1989. Details of such constructions are given in the attached statement.